

**GOVERNMENT OF INDIA
INFORMATION AND BROADCASTING
LOK SABHA**

UNSTARRED QUESTION NO:1181
ANSWERED ON:05.03.2013
AMENDMENT IN MEDIA POLICY
Rane Dr. Nilesh Narayan

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- (a) the salient features of the existing media policy;
- (b) whether the Government proposes to make certain amendments in the said policy by allowing Foreign Direct Investment in the print media/electronic media;
- (c) if so, the major amendments proposed in this regard along with the reasons therefor;
- (d) whether any objections have been raised by the stakeholders against this move;
- (e) if so, the details thereof and the reaction of the Government thereto; and
- (f) the time by which the said amendments are likely to be made?

Answer

THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI MANISH TEWARI)

(a): As per the existing print media policy, foreign investment upto 100% is allowed in the non-news, i.e. Speciality/technical/scientific sector of the print media whereas foreign investment upto 26% is allowed in the Indian entities publishing newspapers and periodicals dealing with news and current affairs. However, foreign investment upto 49% is allowed in case of foreign publishing houses bringing out facsimile edition of their own newspapers through wholly owned subsidiary.

In the Broadcasting Sector, foreign direct investment is permissible and the FDI limits in various segments, as per the extant policy have been reflected in the Department of Industrial Policy and Promotion's Press Note No. 7 (2012 series) dated 20.09.2012, a copy of which is annexed.

(b): The Government has already allowed FDI in print as well as electronic media.

(c) to (f): In view of (b) above, does not arise.